

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1927  
ANSWERED ON:05.12.2012  
DELHI RENT ACT, 1995  
Kumar Shri Kaushalendra;Ramkishun Shri

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether Delhi Rent Act, 1995 has come into force;
- (b) if so, the details thereof and if not, the reasons therefor along with the time by which it is likely to come into force;
- (c) whether the Government proposes to amend the said Act to protect the interests of those who were defined as landowner/landlord of the properties prior to the British rule; and
- (d) if so, the details thereof and if not, the reason therefor ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SMT. DEEPA DASMUNSHI)

(a) : No, Madam.

(b) : The Delhi Rent Act, 1995 was enacted to replace Delhi Rent Control Act, 1958. It was to come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. The notification was not issued as immediately after enactment of the Act of 1995, there were representations against provisions mainly relating to deemed rent, registration of tenancies, inheritability of tenancies, enhancement of rent and eviction of tenant. As the legislative process is yet to be initiated, no time frame can be indicated at this stage.

(c) : No, Madam.

(d) : Question does not arise in view of the policy of the Government.